COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO.138 OF 2017 & IA NO. 126 OF 2017

Dated: 15th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Kerala State Electricity Board Ltd.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Jai Mohan

Mr. Jayant Malik

Counsel for the Respondent(s) : Ms. Sujatha Kurdukar

Mr. P.Chetan for R-1

Mr. M.G.Ramachandran Ms. Ranjitha Ramachandran Mr. Shubham Arya for R-2

ORDER

Admit. Issue notice. Mr. Chetan takes notice on behalf of Respondent No.1 and Mr. M.G. Ramachandran takes notice on behalf of Respondent No.2 and they seek six weeks time to file reply. Notice be issued to the other respondents returnable on 03.08.2017. Dasti, in addition, is permitted.

List the matter on <u>03.08.2017</u>. In the meantime, learned counsel for the respondents may file reply on or before 27.06.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 12.07.2017 after serving copy on the other side.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt